

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2935
ANSWERED ON:03.09.2007
VEGETABLE MALLS
Mondal Shri Abu Ayes

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has issued licenses to different organizations to set up vegetables, fruits and consumable items Mall in the country;
- (b) if so, the details thereof;
- (c) whether the Government has put in place any mechanism for regular monitoring of the quality of products being sold through such departmental stores;
- (d) if so, the details thereof;
- (e) whether the Government is considering any proposal to set up such stores through participation of Public Sector/ Autonomous Organizations throughout the country; and
- (f) if so, the details thereof and the time by which these are likely to be set up?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) & (b): There is no restriction on the entry of any domestic investor into the retail sector. Licenses are, however, issued under Rules 50 of the Prevention of Food Adulteration (PFA) Rules, 1955 for manufacture, sell, stock, distribute or exhibit for sale any article of food, including prepared food or ready to serve irradiated food.

(c) & (d): The Food (Health) Authorities of States/Union Territories are responsible for the implementation/enforcement of the Prevention of food Adulteration Act, 1954 and Rules, 1955, who draw samples of various articles of food and take penal action against the offenders where the samples are found not conforming to the provisions of the PFA Act, 1954 and Rules made there under.

(e) : No Sir, at present , there is no such proposal.

(f) : Does not arise.